

CENTRAL ADMINISTRATIVE TRIBUNAL. PRINCIPAL BENCH

RA No.34/2004 in
O.A.No.3166/2002

New Delhi, this the 18th day of February, 2004.

HON'BLE SHRI V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Union of India & Ors.

-Applicants

-Versus-

Kedar Ram

-Respondent

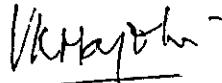
O R D E R (BY CIRCULATION)

The present RA is filed by the review applicants, seeking review of our order dated 13.10.2003 passed in OA No.3166/2002.

2. We have perused our order dated 13.10.2003 as also the review application and do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA they want to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.


(Shanker Raju)
Member (J)

San.


(V.K. Majotra)
Vice-Chairman (A)